

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 249 of 2015

Dated: 19th February, 2016

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**Chhattisgarh State Power Distribution Company Ltd.Appellant(s)
Versus**

Chhattisgarh State Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : -

Counsel for the Respondent(s) : Mrs. Swapna Seshadri for R.1
Mr. Raunak Jain for R.2

ORDER

As per the request of the learned counsel for the parties, since as many as 12 appeals are pending in Court-I of this Appellate Tribunal, involving the same issue, where 08th April, 2016 has been fixed for next hearing, the propriety demands that these appeals, being Appeal No.248 of 2014 & Batch, involving the same issues, should be heard by the same Bench so as to avoid any conflict of judgment or decision on the issue(s). These are sent back to Court-I with direction to Registrar to put up these matters before Court-I for passing necessary orders. In the meantime, parties are directed to complete their pleadings.

Post this matter also for **08th April, 2016.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**